

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217
C.P. (IB)/229(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

IDBI Bank Limited Through Ankur Kumar Insolvency
Professional
V/s
Mr.Anirudh Bhuwalka

.....**Applicant**

.....**Respondent**

Order delivered on: 24/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Bindu Bhatia, Adv. a.w. Ms. Komal Bhoir, Adv.
For the Respondent : Mr. Ankur Kumar, Adv.

ORDER

None present for the Personal Guarantor and RP. Ld. Counsel for financial creditor could not fully clarify the issues raised in the last order, submitted that the matter reserved in another order is pending, hence, this matter stands adjourned.

List for further consideration on 09.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)